

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:6738
ANSWERED ON:08.05.2013
NUCLEAR LIABILITY ACT .
Meghwal Shri Arjun Ram

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the US-India Business Council (USIBC) has submitted any memorandum to the Government to eliminate the concerns regarding the Civil Liability for Nuclear Damage Act, 2010 and the rules framed thereunder;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

- (a)&(b) The US-India Business Council is an `advocacy` organisation of the industry. It is learnt from media reports that, in a pre-budget memorandum this year, the US-India Business Council stated that India needed to address the issue of nuclear liability.
- (c) Discussions of a clarificatory nature in regard to the Civil Liability for Nuclear Damage Act, 2010 and the rules thereunder have been held with the US side